

ITEM NO.1501

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).352/2023

GAURAV KUMAR

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 136377/2023 - APPLICATION FOR PERMISSION)

WITH

T.P.(C) No. 1982/2023 (X)
(FOR ADMISSION and IA No.154687/2023-STAY APPLICATION)

T.P.(C) No. 2171/2023 (IX)
(FOR ADMISSION and IA No.169193/2023-EX-PARTE STAY)

T.P.(C) No. 2123/2023 (IX)
(FOR ADMISSION and IA No.165788/2023-EX-PARTE STAY)

T.C.(C) No. 28/2023 (XI-A)

T.C.(C) No. 29/2023 (III)
(FOR ADMISSION)

T.C.(C) No. 30/2023 (XII)

T.P.(C) No. 2526/2023 (IV-C)
(FOR ADMISSION and IA No.195915/2023-STAY APPLICATION)

T.P.(C) No. 2088-2089/2023 (III)
(FOR ADMISSION and IA No.163032/2023-STAY APPLICATION)

T.P.(C) No. 2734/2023 (XII-A)
(FOR ADMISSION and IA No.210522/2023-STAY APPLICATION)

Date : 30-07-2024 These matters were called on for pronouncement
for judgment today.

For Petitioner(s)

By Courts Motion

Mr. Rajat Kapoor, Adv.
Dr. Arvind S. Avhad, AOR

Ms. Anjul Dwivedi, Adv.
M/S. Ram Sankar & Co, AOR

Petitioner-in-person

Mr. Rohit Kumar, AOR
Mr. Adarsh Mishra, Adv.
Mr. Shailendra Singh, Adv.
Mr. Manan Aggarwal, Adv.

Mr. Raghenth Basant, Sr. Adv.
Mr. M.f. Philip, Adv.
Ms. Kaushitaki Sharma, Adv.
Ms. Hima Bhardwaj, Adv.
Ms. Purnima Krishna, AOR
Mr. Karamveer Singh Yadav, Adv.

Mr. Sachin Patil, AOR
Mr. Risvi Muhammed, Adv.
Mr. Geo Joseph, Adv.
Mr. Muhammed Abdul Basith E A, Adv.
Mr. Aslam K K, Adv.
Mr. Akshai M. Sivan, Adv.

For Respondent(s)

Mr. Manan Kumar Mishra, Sr. Adv.
Mr. Maheswaran P, Adv.
Mr. S Prabakaran, Sr. Adv.
Mr. Apurba Kumar Mishra, Sr. Adv.
Ms. Anjul Dwivedi, Adv.
Mr. Saigrithar, Adv.
Mr. Vishwajeet Mishra, Adv.
Mrs. Usha Prabakaran, Adv.
Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Ms. Pranjal Parihar, Adv.
Mr. P Srinivasan, Adv.
Mr. G Jai Singh, Adv.
Mr. RV Shaarumathi, Adv.
Mr. Muthu Ganesa Pandian, Adv.
M/S. Ram Sankar & Co, AOR

Mr. K M Nataraj, A.S.G.
Mr. Anmol Chandan, Adv.
Mr. Sharath Nambiar, Adv.
Ms. Ruchi Gour Narula, Adv.
Mr. Shivank Pratap Singh, Adv.
Mr. Satvik Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR

M/S. Axess Legal Corp, AOR

Mr. Kailas Bajirao Autade, AOR

Mr. Ravindra Sadanand Chingale, AOR

Dr. Ravindra Chingale, Adv.

Ms. Rashi Sheth, Adv.

Ms. Sumbul Ausaf, Adv.

Dr. Rakesh Kumar, Adv.

Mr. Siddharth Barua, Adv.

Ms. Kalyani Lal, Adv.

Mr. Prabhas Bajaj, AOR

Mr. Nitin Lonkar, Adv.

Mr. Siddharth Dharmadhikari, Adv.

Mr. Aaditya Aniruddha Pande, AOR

Mr. Bharat Bagla, Adv.

Mr. Sourav Singh, Adv.

Mr. Aditya Krishna, Adv.

Ms. Preet S. Phanse, Adv.

Mr. Adarsh Dubey, Adv.

Ms. Deepanwita Priyanka, AOR

Mr. Sudarshan Singh Rawat, AOR

Ms. Anubha Dhulia, Adv.

Ms. Saakshi Singh Rawat, Adv.

Mr. Sunny Sachin Rawat, Adv.

Mr. S Sunil, Adv.

Mr. C. Nageswara Rao, Sr. Adv.

Mr. Byrapaneni Suyodhan, Adv.

Ms. Tatini Basu, AOR

Mr. Purvish Jitendra Malkan, AOR

Mr. Alok Kumar, Adv.

Mr. Kush Goel, Adv.

Ms. Neha Ambashtha, Adv.

Mr. Ryan Singh, Adv.

Mr. Suraj Pandey, Adv.

Mr. Rajiv Ranjan Dwivedi, AOR

Mr. Sachin Jain, Adv.

Mr. Ajay Kumar Agarwal, Adv.

Mrs. Subhadra Dwivedi, Adv.

Mr. Vishal, Adv.

Ms. Radhika Gautam, AOR

Mr. V. Giri, Sr. Adv.
Mr. Mohammed Sadique T.A., AOR
Mr. Alim Anvar, Adv.
Mr. Rahul Narang, Adv.
Mr. Rao Vishwaja, Adv.
Mr. Harshed Sundar, Adv.
Mr. Nihar Dharmathikari, Adv.

Dr. Arvind S. Avhad, AOR
Mr. Rajat Kapoor, Adv.
Mr. Sushil Sonkar, Adv.

Mr. Niranjan Sahu, AOR

Mr. Abhishek Gautam, AOR
Ms. Suruchi Mittal, Adv.
Mr. Prabin Parida, Adv.
Ms. Sujata Dalabahera, Adv.
Mr. Karan Kapur, Adv.

Mr. Yusuf, AOR

Mr. Sanpreet Singh Ajmani, AOR
Mr. Amit Kumar, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.
Mr. R. Rajaselvan, Adv.

Ms. Vrinda Bhandari, AOR
Ms. Pragya Barsaiyan, Adv.
Ms. Anandita Rana, Adv.
Mr. Madhav Aggarwal, Adv.

Mr. Durgesh Ramchandra Gupta, AOR

- 1 Hon'ble Dr Justice Dhananjaya Y Chandrachud, Chief Justice of India pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr Justice J B Pardiwala.
- 2 In terms of the reportable judgment, the writ petition, the transferred cases and the transfer petitions are disposed of.

3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)